

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
Company Appeal (AT) (Insolvency) No. 1425 of 2019

IN THE MATTER OF:

**Ritu Rastogi, Resolution Professional,
Benlon India Ltd.**

...Appellant

Versus

Riyal Packers

...Respondent

Present:

For Appellant :

**Mr. Krishnendu Datta, Ms. Meera Murali and Mr.
Ankur Mittal, Advocates
Advocates**

For Respondent:

Mr. Naveen Kumar, Advocate

O R D E R
(Through Virtual Mode)

16.06.2020 Since we have disposed of ‘*Company Appeal (AT) (Insolvency) No. 482 of 2020*’ in terms of judgment rendered today i.e. 16th June, 2020 by extending the outer limit of the prescribed timeline by 10 days and directed the Adjudicating Authority to consider the application under Section 31 of the ‘Insolvency and Bankruptcy Code, 2016’ filed by the ‘Resolution Professional’ in accordance with law, the instant appeal does not survive for consideration.

The appeal is accordingly disposed of.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/RR/